IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

M.A.No.364 OF 2021

IN

CRIMINAL APPEAL NO.123 OF 2021

M/S KALAMANI TEX AND ANR.   … APPELLANTS

Versus

P. BALASUBRAMANIAN   … RESPONDENT

O R D E R

The Court is convened through Video Conferencing.

Perused the Office Report for directions dated 23.02.2021.

Vide Judgment dated 10.02.2021, this Court directed the Registry to transfer the amount of Rs.11,20,000/- (Rupees eleven lakh twenty thousand) along with interest accrued thereupon to the respondent within two weeks.

It is stated in the Office Report dated 23.02.2021 that the amount of Rs.11,20,000/- (Rupees eleven lakh twenty thousand) is lying in a non-interest earning account with the UCO Bank, Supreme Court Compound, New Delhi.

In view of the above, we delete the words "………along with interest accrued thereupon……." from paragraph 22 of the judgment dated 10.02.2021 passed in Criminal Appeal No.123 of 2021 @ SLP(Crl.)No.1876/2018 and direct the Registry to transfer the amount of Rs.11,20,000/- (Rupees eleven lakh twenty thousand) to the respondent within two weeks from today.

…………………2/-

MA stands disposed of accordingly.

…….................................J.
(N.V.RAMANA)

…….................................J.
(SURYA KANT)

…….................................J.
(ANIRUDDHA BOSE)

NEWDELHI;
FEBRUARY 24, 2021.

ITEM NO.11   Court 2 (Video Conferencing)   SECTION II-C

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

<u>Miscellaneous Application No.364/2021 in Crl.A. No.123/2021</u>

M/S KALAMANI TEX & ANR.   Petitioner(s)

VERSUS

P. BALASUBRAMANIAN   Respondent(s)

([OFFICE REPORT FOR DIRECTIONS])

Date : 24-02-2021 This petition was called on for hearing today.

CORAM :
        HON'BLE MR. JUSTICE N.V. RAMANA
        HON'BLE MR. JUSTICE SURYA KANT
        HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)   By Courts Motion

For Respondent(s)

                UPON hearing the counsel the Court made the following
                              O R D E R

        The Court is convened through Video Conferencing.

        MA stands disposed of in terms of the signed order.

(SATISH KUMAR YADAV)   (RAJ RANI NEGI)
  DEPUTY REGISTRAR   DEPUTY REGISTRAR
                (Signed order is placed on the file)